

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-597(PB)/2017**

**IN THE MATTER OF:**

Oriental Bank of Commerce ..... Petitioners/Applicant  
v.  
M/s. Sonear Industries Ltd. & Anr. .... Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 18.10.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Dr. Deepti Mukesh,**  
**Hon'ble Member (J)**

**PRESENTS:-**

For the Petitioner(s): Mr. Dhruvajit Saikia Mr. Akshay Goel,  
Adv. for RP  
For the Respondent(s): -

**ORDER**

Learned counsel for the Resolution Professional has referred to the affidavit dated 05.10.2018 filed in terms of order dated 14.09.2018. He seeks and is granted time to verify the facts and then make submission.  
List on 20.11.2018.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

18.10.2018  
Aarti